

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 107**  
**CP No. 317/272-271/JPR/2019**  
**Under Section 272-271 of**  
**Companies Act, 2013**

**In the matter of:**

**Pilaniwala Textile Mills Ltd.**

**...Petitioner**

**Versus**

**Registrar of Companies**

**...Respondent**

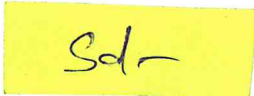
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Akshita Koolwal, Adv.  
For the RoC : Ruvit Kumar, OL

**ORDER**

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner. Mr. Ruvit Kumar, OL present in person. Learned counsel for the Petitioner was directed that the expenses with regard to the publication will be borne by the Petitioner. In this regard, no steps have been taken by the Petitioner. No further opportunity will be given in this regard. List the matter on 13.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 18, 2024